

1	2	3
15.	Maharashtra	158015
16.	Manipur	3247
17.	Meghalaya	3735
18.	Mizoram	2522
19.	Nagaland	2249
20.	Odisha	185188
21.	Punjab	29150
22.	Rajasthan	182034
23.	Sikkim	2483
24.	Tamil Nadu	171251
25.	Telangana	87141
26.	Tripura	15813
27.	Uttar Pradesh	34112
28.	Uttarakhand	41838
29.	West Bengal	147859
30.	Delhi	45156
31.	Andaman and Nicobar Islands	5345
32.	Puducherry	2815
33.	Chandigarh	11649
34.	Daman and Diu	631
35.	Dadra and Nagar Haveli	2538
36.	Lakshadweep	0
TOTAL		2390767

Setting up of 'One Stop Centre'

1118. SHRI C. M. RAMESH:

SHRI K. R. ARJUNAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry is in the process of setting up of 'One Stop Centre' (OSC) for women in every State under Nirbhaya Fund;

(b) if so, whether it is also a fact that OSCs have not been established in some of the States; if so, the details thereof, and the reasons for delay, State-wise;

(c) whether the Ministry envisages to have OSC in each district in the coming days; and

(d) if so, what action plan it has prepared for this purpose and the expected expenditure involved in this?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHANA RAJ): (a) to (d) The Ministry of Women and Child Development formulated the scheme of Setting up One Stop Centre (OSC) to support women affected by violence to be funded under Nirbhaya Fund. The Scheme is being implemented since 1st April, 2015. Under the Scheme, it has been envisaged that One Stop Centres would be set up across the country in a phased manner. In the first phase, one Centre was sanctioned per State/UT. Further, 150 additional Centres are taken up in second phase during 2016-17. The Ministry has approved all the proposals received from States/UTs. Out of which 20 Centres have become operational. The total cost of the scheme is ₹ 119.71 crore for the year 2015-16 (actual expenditure) and 2016-17.

Measures undertaken on prevention of trafficking

1119. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether adequate measures have been undertaken on Prevention of trafficking at source district/areas;

(b) if so whether these measures have been elaborated under the Draft Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2016;

(c) if so, under which schemes have measures of prevention been outlines/ addressed; and

(d) if so, what measures have been adopted to ensure that adequate budgetary allocations are made, ensuring that these reach the district/village level?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) to (d) Yes, Sir. The proposed Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill' 2016 has taken adequate measures for prevention, investigation of trafficking crimes at the National, State and District level. The proposed legislation provides for establishment of a National Anti-Trafficking Bureau at the National level exclusively for prevention,